



IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.4275 OF 2024
(@ SLP(CRL.) No.10598/2024)

ABBAS ANSARI

Appellant(s)

VERSUS

DIRECTORATE OF ENFORCEMENT,
ALLAHABAD

Respondent(s)

O R D E R

1. Leave granted.
2. Heard the learned counsel appearing for the parties.
3. Taking into consideration the peculiar facts and circumstances of the case along with the period of incarceration, we are inclined to set aside the impugned order and grant bail to the appellant, subject to the terms and conditions that may be imposed by the Trial Court. The Trial Court shall also, additionally, impose the conditions that the appellant shall fully cooperate with the trial, and shall not make any attempt or endeavour to influence the witnesses and also that he will not leave the country without the leave of the trial court.
4. We have been informed that the trial has recently begun

and two witnesses have been examined out of 46 witnesses. In light of the same, we request the Trial Court to expedite the trial.

5. The appeal is allowed accordingly.

6. Pending application(s), if any, shall stand disposed of.

.....J.
[M.M. SUNDRESH]

.....J.
[PANKAJ MITHAL]

NEW DELHI;
18TH OCTOBER, 2024

ITEM NO.6

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 10598/2024

(Arising out of impugned final judgment and order dated 09-05-2024 in CR MBA No. 6914/2023 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

ABBAS ANSARI

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT, ALLAHABAD

Respondent(s)

Date : 18-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. E K Kumaresan, Adv.
Mr. Nizam Pasha, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Sidharth kaushik, Adv.
Mr. Sachin Narayan Dubey, Adv.

For Respondent(s) Mr. Suryaprakash V.Raju, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Vivek Gurnani, Adv.
Ms. Mirgank Pathak, Adv.
Mr. Arvind Kumar Sharma, AOR
Ms. Aditi Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.

2. The relevant portion of the order reads as under:-

"we are inclined to set aside the impugned order and grant bail to the appellant, subject to the terms and conditions that may be imposed by the Trial Court. The Trial Court shall also, additionally, impose the conditions that the appellant shall fully cooperate with the trial, and shall not make any attempt or endeavour to influence the witnesses and also that he will not leave the country without the leave of the trial court."

3. The appeal is allowed in terms of the signed order.

4. Pending application(s), if any, shall stand disposed of.

(CHANDRESH)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)

(Signed order is placed on the file)